CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

OA NO.2505/2015

NEW DELHI THIS THE 5TH DAY OF OCTOBER, 2017

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

Pyara Singh, aged about 63 years, S/o late Shri Niranjan Singh, R/o F-24, Upper Ground Floor, Sham Nagar, New Delhi-18. Retired MT Driver from DGCA, New Delhi.

...Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

- Union of India through the Secretary, Ministry of Civil Aviation, Govt. of India, Rajiv Gandhi Bhawan, New Delhi.
- The Director General of Civil Aviation, DGCA Complex, Opp. Safdarjung Airport, New Delhi.
- The Dy. Director General of Civil Aviation, Northern Region, Old ATC Building, IGI Airport (Domestic Terminal), New Delhi.

...Respondents

(By Advocate: Mr. S.M. Zulfigar Alam)

:ORDER (Oral):

The applicant has prayed for the following reliefs in this OA:-

"(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not releasing the balance gratuity amount of Rs.3,90,852/- to the applicant is totally

illegal, arbitrary and against the rules and consequently, pass an order directing the respondents to release the gratuity amount immediately with interest @ 12% per annum.

- (ii) That the Hon'ble Tribunal may further graciously be pleased to pass an order of quashing the memorandum dated 19.09.2014.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation."
- 2. An additional affidavit has been filed on behalf of the respondents wherein it is stated that the gratuity amount of Rs.3,90,852/- has been paid to the applicant on 13.12.2016, which is acknowledged by learned counsel for the applicant. It is further stated in the additional affidavit that the respondents would also pay interest on the delayed release of the gratuity amount in terms of the guidelines contained in the O.M. No.7/20/89-P7 PW(F) Government of India, Ministry of Personnel, P.G. and Pensions, Department of Pension and Pensioners Welfare, dated 22.01.1991.
- 3. In view of the development, the OA is disposed of with a direction to the respondents to release the interest amount also in terms of ibid O.M. of Department of Pension and Pensioners Welfare within a period of three months from the date of receipt of a copy of this order. No costs.

(K.N. SHRIVASTAVA)
MEMBER (A)